

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4280
ANSWERED ON:29.08.2011
ENVIRONMENTAL CLEARANCES TO DAMS
Pandey Saroj;Sainuji Shri Kowase Marotrao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received requests from the various State Governments including Maharashtra regarding giving environmental clearance to the proposals for construction of dams in the State;
- (b) if so, the details thereof, State-wise, as on date;
- (c) the latest position of this proposal; and
- (d) the time by which a final decision is likely to be taken along with the reasons for the delay in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) As per the Environment Impact Assessment Notification, 2006, all River Valley and Hydro Power Projects of more than 50 MW hydroelectric power generation and having more than 10,000 ha of culturable command area require prior environment clearance from the Ministry of Environment & Forests.
- (c) The State Government of Maharashtra has submitted project proposals for the Upper Penganga (Sapli Dam) at Hingoli District and the Kanhan River (Kochi Barrage) Project at Nagpur for environment clearance to the Ministry.
- (e) The EIA Notification, 2006 provides for a time limit of 105 days for taking decision after receipt of complete information from the Project Proponents.